

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 455/2015

IN THE MATTER OF:

DR. DEVASHISH BHATTACHARYA

...APPLICANT(s)

VERSUS

STATE OF UTTAR PARDESH & ORS.

...RESPONDENT(s)

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THROUGH



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P.

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DATE: 22.11.2024

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

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IN THE MATTER OF:

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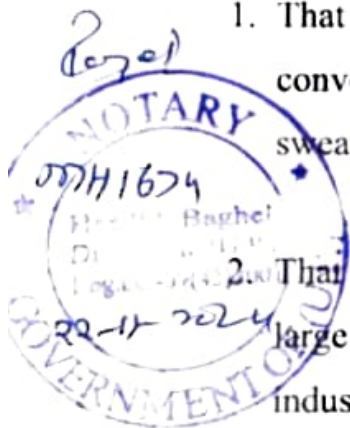
...RESPONDENT(S)

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 7,  
COMMISSIONER OF POLICE/ SSP, AGRA IN COMPLIANCE OF  
ORDER DATED 13.08.2024 PASSED BY THE HON'BLE NATIONAL  
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, J. RAVINDER GOUD, aged about 51 years, S/o Shri LATE J SANJANNA GOUD, posted as Commissioner of Police, Agra, do hereby solemnly affirm and state as under:

1. That I, J. RAVINDER GOUD, Commissioner of Police, Agra, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

2. That the present matter was filed by the Applicant in 2015 for alleging large scale pollution being caused by unorganized petha manufacturing industry in Agra City. Further the Applicant through the Original Application is seeking directions from the Hon'ble Tribunal to stop the use of fossil fuels for petha manufacturing and not to dispose of waste products in sewage or in open places in Agra.



*[Handwritten signature]*

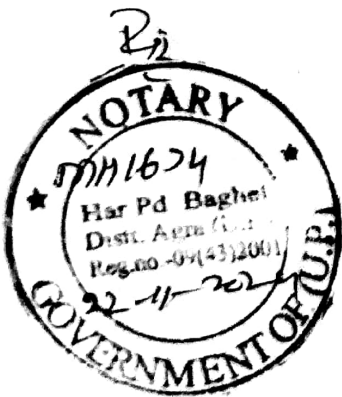
3. That vide order dated 02.08.2016 the Hon'ble Tribunal dismissed the Original Application and issued the following order as stated below:

*"...We do see that their presence, whatever their extent of representative character, is necessary for rendering complete and effectual justice in the present case. Deletion of Respondent No. 10, Noori Darwaza Petha Union will amount to non joinder of necessary party. Therefore, we dismiss this application.*

*In view of this the Original Application No. 455 of 2015 and M. A. No. 733 of 2016 stand disposed of accordingly with no order as to cost..."*

4. That in view of the order dated 02.08.2016, the Applicant filed a Civil Appeal, having Civil Appeal No(s). 9892-9893/2016, in the Supreme Court of India challenging the aforesaid order. The Supreme Court in the appeal passed the order dated 23.07.2024 restoring the Original Application No. 455/2015 to its original number. The relevant paragraph of the order is as below:

*"...3. In view of the statement, we set aside the order passed by NGT and restore the Original Application No.455 of 2015 to its original number and remand the matter back to the Tribunal. Upon filing of an application for impleadment within a period of two weeks from today, the Tribunal shall examine the Original Application on its own merits and consider issuing notices to the parties..."*



5. That as per the order passed by the Supreme Court, the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal") vide order dated 13.08.2024 restored the O.A. No. 455/2024 to

*[Handwritten signature]*

its original position and impleaded the two additional Respondents as directed by the Supreme Court. Further directions issued by the Tribunal is stated as below:



“...8. Issue notice in the O.A. to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing...”

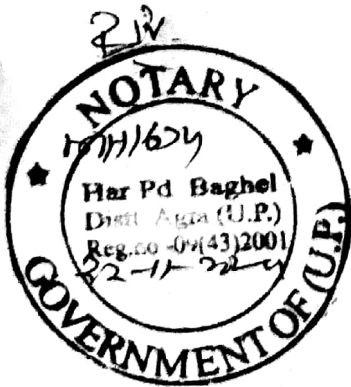
That in compliance with the Hon'ble Tribunal's directions dated 13.08.2024, the Deponent respectfully submits the following in response to the directions issued.

7. That it is humbly submitted that the deponent i.e. the Commissioner of Police (previously Senior Superintendent of Police) has been made a respondent party in the present matter before the Hon'ble National Green Tribunal. However, it is respectfully submitted that the role of the police department in the present matter is minimal and does not involve an active role in the primary proceedings of the matter, the Deponent herein is a *Pro Forma Respondent*.
8. That it is submitted that during the 57th TTZ Authority meeting on 10.08.2022, the Commissioner/Chairman again instructed the District Magistrate of Agra to enforce the ban on the use of coal or coke in Petha production. With regards to the instructions given by the Commissioner/Chairman, the District Magistrate of Agra informed that the joint team comprising of all the Additional City Magistrates, Agra Development Authority, Uttar Pradesh Pollution Control Board, Municipal Corporation, safety food Officer and the concerned police stations are conducting actions for sealing/demolition of coal-operated petha

*[Signature]*

manufacturing units and imposing penalties. It is further stated that the Deponent and the police departments have been continuously cooperating and assisting the joint committee in sealing/ demolition of coal- operated manufacturing units.

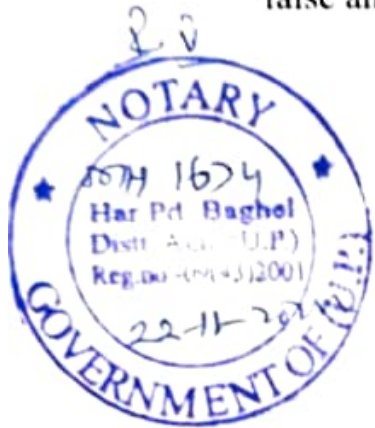
9. That it is further submitted that, in matters of law and order, the police department and the undersigned shall remain at the disposal of the Hon'ble Tribunal to extend its full cooperation as and when required.
10. That in case of any further orders or directions are issued by the Hon'ble Tribunal regarding the duties or obligations of the police department, the deponent undertakes to ensure full compliance in accordance with law.
11. That the deponent presents this affidavit in order to assure the Hon'ble Tribunal of the police department's commitment to cooperate and comply with any and all directions that may be deemed necessary in this matter.
12. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.
13. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.



*[Signature]*  
DEPONENT

VERIFICATION

Verified at \_\_\_\_\_ on this \_\_\_\_ day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.





*[Handwritten signature]*

DEPONENT

captioned *J. R. Varan De Gan*  
vs *P. S. P. D. S. P. D.*  
who understand & do hereby solemnly  
affirm the above contents. The Person  
deposited by *S. S. S. S.*  
who is person *S. S. S. S.*  
at this *22* day *Nov* at *Amritsar*  
Received by *[Signature]*

*[Signature]*  
Har Prasad Bagri  
District Notary Agr  
22-11-2024

**भारत सरकार**  
Government of India

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**भारतीय विशिष्ट पहचान प्राधिकरण**  
Unique Identification Authority of India

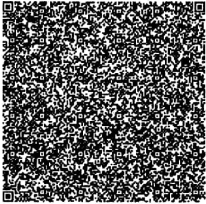
नामांकन क्रम/ Enrolment No.: 0€

To  
जे.रविंदर गौड  
J. Ravinder Goud

श्री साई निवास मंदिर (V) / 1  
श्री साई निवास मंदिर, कल्याणपुरी, उप्पल, के.वी.  
Kalyani Puram, Uppala, K.V.



Uppala

Validity unknown



आपका आधार क्रमांक / Your Aadhaar No. :  
VID : 9191 6187 3929 3488



**मेरा आधार, मेरी पहचान**

**सूचना / INFORMATION**

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- आधार विशिष्ट और सुरक्षित है।
- सुरक्षित क्यूआर कोड/ऑफलाइन एक्सएमएल/ऑनलाइन प्रमाणीकरण का उपयोग करके पहचान स्थापित करें।
- आधार के सभी रूप जैसे आधार पत्र, पीवीसी कार्ड, ई-आधार और एम-आधार समान रूप से मान्य हैं। १२ अंकों की आधार संख्या के स्थान पर आभासी (वर्चुअल) आधार पहचान (VID) का भी उपयोग किया जा सकता है।
- १० साल में कम से कम एक बार आधार अपडेट जरूर करें।
- आधार आपको विभिन्न सरकारी और गैर-सरकारी योजनाओं /सेवाओं का लाभ उठाने में मदद करता है।
- आधार में अपना मोबाइल नंबर और ई-मेल आईडी अपडेट रखें।
- आधार सेवाओं का लाभ उठाने के लिए स्मार्टफोन पर mAadhaar ऐप डाउनलोड करें।
- आधार/बायोमेट्रिक्स को लॉक/अनलॉक करने की विशेषता का उपयोग सुरक्षा सुनिश्चित करने के लिए करें।
- आधार (पत्र/ नंबर) चाहने वाली संस्थाओं को उचित सहमति लेने के लिए बाध्य किया गया है।
- Aadhaar is a proof of identity, not of citizenship.
- Aadhaar is unique and secure.
- Verify identity using secure QR code/offline XML/online Authentication.
- All forms of Aadhaar like Aadhaar letter, PVC Cards, eAadhaar and mAadhaar are equally valid. Virtual Aadhaar Identity (VID) can also be used in place of 12 digit Aadhaar number.
- Update Aadhaar at least once in 10 years.
- Aadhaar helps you avail various Government and Non- Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app on smart phones to avail Aadhaar Services.
- Use the feature of lock/unlock Aadhaar/biometrics to ensure security.
- Entities seeking Aadhaar are obligated to seek due consent.

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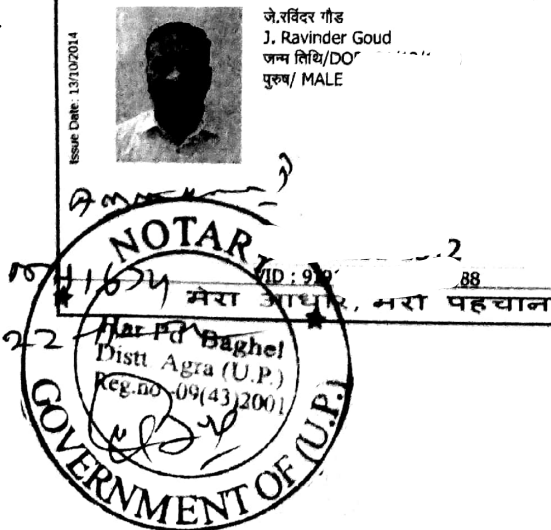
**भारतीय विशिष्ट पहचान प्राधिकरण**  
Unique Identification Authority of India

पता:  
श्री साई निवास मंदिर (V) / 1  
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